

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE A. BADHARUDEEN
Thursday, the 2nd day of July 2026 / 11th Ashadha, 1948
CONTEMPT CASE(C) NO. 908 OF 2025(S) IN WP(C) 25863/2020

PETITIONER/PETITIONER IN WPC:

KADAKAMPALLY MANOJ, AGED 50 YEARS, S/O.KUTTAPPAN,
KADAKAMPALLY HOUSE, VADAKKEVILA POST, KOLLAM, PIN - 691 010.

BY ADVOCATE SRI. D.ANIL KUMAR

RESPONDENT/2ND RESPONDENT IN WP(C):

- 1. MOHAMMED HANISH, PRINCIPAL SECRETARY,**
INDUSTRIES DEPARTMENT (CASHEW), GOVERNMENT OF KERALA,
SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 033.

ADDITIONAL R2 IMPLEADED

- 2. K. BIJU IAS, SECRETARY, FOREST AND CASHEW DEPARTMENT,**
GOVERNMENT OF KERALA, SECRETARIAT, THIRUVANANTHAPURAM – 695 033.
ADDL. R2 IS IMPLEADED AS PER ORDER DATED 19/06/2026 IN
IA 5/2026 IN COC 908/2025.

BY ADVOCATE GENERAL & GOVERNMENT PLEADER

This Contempt of court case (civil) having come up for orders on
02.07.2026, the court on the same day passed the following:

ORDER

The learned Advocate General appeared and submitted that in this matter, the Government decided to give sanction in obedience to the order of this Court, but he wanted to ensure accuracy of the sanction order and for the same, two days time more is required.

Recording the submission this matter stands posted to 08/07/2026, for production of copy of the sanction.

Sd/- A. BADHARUDEEN, JUDGE